

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SINGLE PRINCIPAL BENCH**

**ITEM No.10**  
**TA (IBC)- 20(PB)/2024**

**IN THE MATTER OF:**

Mr. Anil Anand Personal Guarantor of Corporate .... Petitioner/Applicant  
Debtor Altair Industrial Technologies Private  
Limited)

v.

Small Industrial Development of India .... Respondent

**Order Under Rule 16(d) NCLT , 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Manaswi Agrawal, Adv. (Appearance not  
marked)

For the Respondent :

**ORDER**

Ld. Counsel Mr. Manaswi Agrawal appeared through VC on behalf of the Applicant.

In this matter, service has been affected on Respondent Ms. Poonam Basak, RP of Small Industrial Development Bank of India.

We directed the RP to appear on the next date of hearing without fail.

A copy of this order may be sent to IBBI.

At request, list the matter for a physical hearing **on 26.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**